

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGES (HQs), DELHI

CIRCULAR

Sub: Reflection of accurate pendency pertaining to the Negotiable Instruments Act, 1881 matters on the National Judicial Data Grid (NJDG)

It has come to the notice that accurate pendency figures under the Negotiable Instruments Act, 1881 are not being reflected on the National Judicial Data Grid (NJDG) due to the following reasons:

- Cases registered without entering the relevant Act.
- Cases registered with incorrect/wrong Acts.
- Cases registered with multiple Acts.
- Cases registered with incorrect Sections.
- Cases registered with multiple incorrect/wrong Acts/Sections.

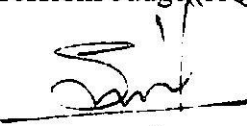
This lapse is causing serious inconvenience in maintaining accurate data and undermines the purpose of the NJDG in ensuring transparency and efficiency.

Accordingly, all Learned Presiding Officers of the Courts dealing with matters pertaining to the Negotiable Instruments Act, 1881 are hereby directed to ensure that their staff immediately remove the discrepancy in the figures of the data of pending cases in the respective court and also to correctly record/enter the relevant provisions of the Negotiable Instruments Act, 1881 in every pending/new case.

A compliance report shall be submitted by the staff concerned to the Office of the Learned Chief Judicial Magistrate immediately for onward transmission to the Computer Branch of the respective districts in a consolidated manner for placing the same before the competent authority.

The staff concerned shall also be directed to ensure that the physical pendency of the court matches the pendency reflected on National Judicial Data Grid (NJDG) and a certificate to this effect must be attached with the monthly statement submitted to the concerned Judicial Branch, in accordance with prevailing directions. Furthermore, a certificate confirming no mismatch of data shall also be submitted fortnightly to the concerned Learned Chief Judicial Magistrate of the respective district by all courts dealing with matters under the Negotiable Instruments Act, 1881.

This issue with the prior approval of I.d. Principal District & Sessions Judge (HQs), Delhi.


9/9/25
(Sunil Kumar Sharma)
District Judge/Chairman
IT & Digitization/CCC
Delhi District Courts


Ref.: 35765 TCB/CIS/2025 35827

Dated:

09 SEP 2025

Copy forwarded for information and necessary action to:

1. Ld. Principal District & Sessions Judge of all districts (except Central and West District), Delhi/New Delhi
2. Ld. Chief Judicial Magistrate of all Districts, Delhi/New Delhi with a request to circulate the same among the Ld. Judicial Officer posted in the respective districts dealing with the matters pertaining to the Negotiable Instrument Act, 1981 for compliance and to submit the requisite report.
3. Ld. Officer In-Charge, Computer Branch of all districts/court complexes, Delhi/New Delhi.
4. The AOJ/Branch In-Charge, Computer Branch/Judicial Branch of all districts/court complexes, Delhi/New Delhi with a request to forward the compiled report provided by the Office of Ld. Chief Metropolitan Magistrate of respective district to the Computer Branch, Tis Hazari Courts Complex after verifying the same from the NJDG data base for placing the same before the competent authority.
5. PS to the Ld. Principal District & Sessions Judge (HQs) with request to place the same before Ld. Principal District & Sessions Judge (HQs) for information.
6. PS to the Ld. Principal District & Sessions Judge (West) with request to place the same before Ld. Principal District & Sessions Judge (West) for information.
7. Dealing Official, Website/R&I (LAYERS) to upload the same on Website/LAYERS.


(Sunil Kumar Sharma)
District Judge/Chairman
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